

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 618
IB-692/ND/2022

IA/6309/2023, IA/4905/2023, IA/3489/2023

IN THE MATTER OF:

M/s. Clix Capital Services Pvt. Ltd.

...PETITIONER

Vs.

M/s. Kiran Udyog Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 29.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:Adv. Aslam Ahmed,
Adv. Ankita Sharma,
Adv. Abhishek Dwivedi,
Adv. SHABIESTA NABI,
Adv. HARILAL. S in
IA/6309/2023

For the Respondent/Corporate Debtor

:Ms. Nidhi Singh and Mr.
Abhishek Samal, Adv. for R2 in
IA/3489/2023., Adv. Ekta Rai &
Adv. Sahil Sharma for IA
3489/2023

ORDER

Due to paucity of time, the matter is adjourned to **31.05.2024**.

Sd/-
(Court Officer)